

**CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BENCH, AHMEDABAD.**

**OA No.28/2019 with MA No.32/2019**

**This the 24<sup>th</sup> day of January, 2019**

**Coram : Hon'ble Ms. Archana Nigam, Administrative Member  
Hon'ble Shri M.C.Verma, Judicial Member**

Maganbhai Sukhabhai Patel  
Aged : 80 years, Male, Occ. Retired  
Residing at 11, Shiv Shakti Society  
Bhatha Road, Desra, P.O. Bilimora-396 321.  
Navsari..... Applicant.

(By Advocate : Ms. V.A.Purani )

**VERSUS**

1. The Union of India  
Notice to be served through  
The Secretary  
Department of Pension and Pensioners Welfare  
Loknayak Bhavan, Khan Market,  
New Delhi 110 001.
2. The Secretary to the Govt of India,  
Ministry of Communication & I.T.,  
Department of Posts, Dak Bhavan, Sansad Marg,  
New Delhi – 110 001.

3. Director of Accounts (Postal)  
Ahmedabad GPO Building, 1<sup>st</sup> Floor  
Ahmedabad 380 001.
4. Chief Postmaster General,  
Gujarat Circle, Khanpur,  
Ahmedabad – 380 001. .... Respondents.

**O R D E R – ORAL**

**Per : Hon'ble Shri M.C.Verma, Member (J)**

Heard. In instant OA, alleged inaction on the part of the respondents of non granting of Grade Pay of Rs.4600/- by revision of pension of the applicant based on the pay band plus H.S.G.-I has been assailed. Learned counsel urged that case of the applicant is squarely covered by Order, dated 12.6.2015 of Ernakulam Bench of Central Administrative Tribunal passed, in case titled *N.R.Purushothaman Pillai v/s. Pay & Accounts Office & Ors.* and she explained that respondents therein also have challenged Order of Ernakulam Bench of the Tribunal

before Hon'ble High Court of Kerala and vide Order dated 18.1.2016, Hon'ble High Court only time was granted to the respondents to comply with the direction of the Tribunal. She also placed reliance on Common Order, dated 08.03.2012 passed in OA No. 231 & 253 of 2012 by Bangalore Bench of this Tribunal and added that said OAs were allowed and respondents therein challenged the Order passed before Hon'ble High Court of Karnataka, in Writ Petition No.49080-82 of 2013 (S-CAT) and Hon'ble High Court of Karnataka vide Order dated 06.3.2014 pleased to dismissed said petition.

2. Attention of learned counsel was drawn to pleadings wherein it is stated that the applicant has given representation dated 09.6.2018 to the Respondent Department but Respondent Department has not taken any decision. Copy of representation, dated 09.6.2018 is annexed as Annexure A-10 to the OA.

Learned counsel, at this stage submits to pass appropriate order.

Considered the submissions. We think that rather to issue notice on the OA, it would be appropriate, in interest of justice, to direct the Respondents Department to consider and take decision on representation dated 09.6.2018 in stipulated time frame, by taking note of the decision quoted above, copy of which are part and parcel of this OA. Accordingly, the respondents are directed to decide the representation dated 09.6.2018 within two months from the date of receipt of this Order.

**3.** With the above direction, OA stands disposed of. In view of disposal of OA, MA No.32/2019 also stands disposed off.

**(M.C.Verma)**  
**Member (J)**

**(Archana Nigam)**  
**Member (A)**

nk